



2026:AHC:48085

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6265 of 2026

Rajaram

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajendra Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner. Learned Standing Counsel accepted notice on behalf of Respondent Nos.1 to 3 and Shri Krishna Kant Singh, learned counsel appearing on behalf of Respondent No.4.
2. A preliminary objection has been raised by the counsel for the respondents that complainant who filed the suit against the petitioner namely Sovaran Singh was not arrayed as one of the respondent before the revisional authority. Hence the revision filed by the petitioner itself was not maintainable and the same was liable to be dismissed.
3. At this point of time, a prayer has been made by the counsel for the petitioner to dismiss the present writ petition as not pressed with liberty to file a fresh revision.
4. Accordingly, the writ petition is **dismissed as not pressed with liberty as prayed.**
5. Office is directed to return the certified copy of the order which is under challenge in the writ petition to the counsel for the petitioner after keeping the photocopy of the same.
6. It is made clear that the Court has not adjudicate the matter on merits and revisional authority is free to go ahead with the revision, if any filed by the petitioner in accordance with law.

(Prakash Padia,J.)

March 10, 2026

Swati

